

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-05-2024 AT 10:30 AM**

**CP(IB) No.203/7/HDB/2022
AND
IA (IBC) 986/2024 in CP(IB) No.203/7/HDB/2022
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Gati Infrastructure Bhasmeyer Power Private Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 986/2024

Learned Counsel Mr Raghav Tiwari, for the counsel on record for applicant present through Video Conference.

This is an application seeking for extension of CIRP period by 90 days beyond 330 days.

At request of the learned proxy counsel for the applicant, matter adjourned to 09.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)